

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1271/2020

This the 17th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ahad Kumar s/o Ghulam Mohammad Kumar, r/o Charari Sharief, District Budgam.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu & Kashmir through Director School Education, Kashmir, Srinagar.
2. Chief Education Officer, Budgam.
3. Zonal Education Officer, Chararisharief.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. Even on the last date of hearing i.e. 16.2.2021, nobody had joined the video conference on behalf of the applicant and the case

was listed today i.e., 17.03.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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